

NHRC starts inquiry into Soumya's death

BHUBANESWAR: A two-member team of the National Human Rights Commission (NHRC) which arrived in the capital city on Monday, started its probe into the 'gross negligence' by police in failing to prevent the lynching of GRP constable Soumya Ranjan Swain (32) in Baliana area on May 7.

The team comprises DSP Rajendra Singh and inspector Avinash Kumar. The officials will inquire if the senior officers took effective steps like dispatching adequate force to the spot after receiving information about the incident.

Earlier in the day, the two officials held discussions with human rights activist Bhajman Biswal. Sources privy to the matter said they also recorded the statements of a few police officers on the day. ENS

NHRC team in City to probe Baliana lynching

POST NEWS NETWORK

Bhubaneswar, June 1: A two-member team of the National Human Rights Commission (NHRC) arrived here Monday to intensify its probe into the sensational mob lynching of GRP constable Soumya Ranjan Behera on the outskirts of the City May 7.

According to reports, the NHRC took cognisance of the incident and registered a case

May 8. The NHRC team will remain in the City from June 1 to 6 to conduct a detailed inquiry into the incident. As part of the investigation, the team held discussions with former Baliana IIC Anil Kumar Parida and is expected to interact with other officials and stakeholders connected to the case.

According to sources, the NHRC team is likely to examine the police response and

reaction time after they were alerted about the incident. The inquiry may also focus on the circumstances under which police personnel allegedly failed to protect Soumya despite being present at the scene, as purportedly seen in viral videos. These concerns were raised by Soumya's parents in their complaint to the NHRC.

The NHRC officials are also likely to hold discussions with

Police Commissioner S Dev Datta Singh, Bhubaneswar DCP Jagmohan Meena, the GRP SP and other senior officials in connection with the case. They are also expected to interact with the two women involved in the incident. Sources said the NHRC team will examine all aspects of the case and is likely to meet Soumya's family as well as other individuals connected to the incident as part of its inquiry.

जिले में मतांतरण की जड़ फैलाने वाला देश के पहले प्रधानमंत्री का दोस्त था

नईदुनिया प्रतिनिधि, डिंडौरी : आदिवासी बहुल जिले में मतांतरण का मुद्दा एक बार फिर गरमा गया है। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने जिले में मिशनरी स्कूलों की भूमिका पर गंभीर आरोप लगाए। उन्होंने कहा कि जिले में मतांतरण की जड़ बिछाने वाला व्यक्ति देश के पहले प्रधानमंत्री का दोस्त था। कानूनगो ने आरोप लगाया कि बैरन एडविन बच्चों के साथ दुष्कर्म करने का आदतन अपराधी था। बैरन एडविन के फॉलोअर आज जिले में स्कूल खोलकर बच्चों का शोषण कर रहे हैं। गौरतलब है कि आयोग के सदस्य सोमवार को डिंडौरी पहुंचे थे। कलेक्ट्रेट सभाकक्ष में पत्रकारवार्ता के दौरान उन्होंने मतांतरण को जिले का सबसे महत्वपूर्ण मुद्दा बताते हुए जुनवानी मिशनरी स्कूल का मामला भी उठाया। वर्ष 2023 में जुनवानी के जेडीईएस मिशनरी हायर सेकेंडरी स्कूल में नाबालिग आदिवासी छात्राओं से यौन शोषण का मामला उजागर हुआ था। राष्ट्रीय बाल अधिकार संरक्षण आयोग के तत्कालीन अध्यक्ष प्रियंक कानूनगो के नेतृत्व में तीन मार्च को टीम ने निरीक्षण किया था। जांच में आठ छात्राओं ने प्राचार्य नान सिंह यादव, पादरी सनी, शिक्षक खेमचंद और वार्डन सविता पर यौन शोषण के आरोप लगाए थे। आरोपितों पर

- राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने कहा-बैरन एडविन अपराधी था
- एडविन के फालोअर जिले में स्कूल खोलकर बच्चों का कर रहे हैं शोषण
- मतांतरण को बताया जिले का सबसे महत्वपूर्ण मुद्दा

पॉक्सो एक्ट और एससी-एसटी एक्ट के तहत मामला दर्ज हुआ। प्राचार्य को गिरफ्तार कर जेल भेजा गया था, जबकि अन्य फरार रहे। नईदुनिया के माध्यम से यह सवाल उठाया गया कि उसके बाद भी इलाज के नाम पर आठ सौ रूपये देकर मतांतरण कराया जा रहा है। आयोग सदस्य ने कहा कि उन्हें बैठक में जो जानकारी दी गई है अगर गलत पाई जाएगी तो संबंधितों के विरुद्ध कार्यवाही होगी।

78 साल बाद भी नहीं खुला सरकारी मिडिल स्कूल: पत्रकारवार्ता के दौरान नईदुनिया के माध्यम से यह मुद्दा भी उठाया गया कि मिशनरियों ने जुनवानी गांव में आजादी के पहले स्कूल शुरू कर दिया था, जबकि इस गांव में अब तक सरकारी मिडिल स्कूल तक नहीं खुल पाया। 2023 में मामला चर्चाओं में आने के बाद तत्कालीन मुख्यमंत्री ने यहां स्कूल खोलने की घोषणा की थी।



Source: <https://www.dinamalar.com/news/kalvimalar-news-en/nhrc39s-four-week-summer-internship-programme-for-postgraduates-begins-in-delhi/60083>

NHRC's four-week summer internship programme for postgraduates begins in Delhi

UPDATED : ஜூன் 02, 2026 07:04 AM

ADDED : ஜூன் 02, 2026 07:05 AM

New Delhi: The National Human Rights Commission's (NHRC) four-week Summer Internship Programme (SIP) 2026 for postgraduate students commenced in New Delhi on Monday with participation from 100 students selected from across the country.

According to the NHRC, the students were shortlisted from over 1,668 applicants representing 40 institutions across 21 states and Union Territories.

The participants belong to diverse academic disciplines, including law, social sciences, journalism, psychology, social work, gender studies, digital humanities and international relations.

Inaugurating the programme, NHRC Chairperson Justice V. Ramasubramanian said that while agricultural, industrial and digital revolutions had transformed human life, the values of liberty, equality and fraternity continued to remain relevant globally.

He said the internship aimed at broadening students' perspectives and deepening their understanding of society and human rights.

Justice Ramasubramanian described the selected interns as a "Mini India" reflecting regional and social diversity, and encouraged them to use the programme to develop empathy and awareness towards human rights issues.

NHRC Member Justice (Dr.) Bidyut Ranjan Sarangi said the programme would provide students an opportunity for cultural exchange and self-discovery, while helping strengthen national unity through knowledge-sharing.

Another NHRC Member, Vijaya Bharathi Sayani, stressed the importance of value-based learning and said human rights were reflected not only in laws but also in empathy and everyday conduct.

NHRC Secretary General Bharat Lal said the objective of the internship was to nurture a generation committed to human rights, democratic values and social responsibility.

The internship programme includes interactive sessions, field visits, group projects, declamation contests and visits to institutions such as police stations, Tihar Jail and social welfare organisations, officials said.

Source: <https://www.msn.com/en-in/sports/cricket/nhrc-team-reaches-bhubaneswar-to-probe-grp-constable-lynching-case/ar-AA24vQ4I?apiversion=v2&domshim=1&noservercache=1&noservertelemetry=1&batchservertelemetry=1&renderwebcomponents=1&wcss>

NHRC team reaches Bhubaneswar to probe GRP constable lynching case

Story by Asish Mehta • 1d •

BHUBANESWAR: An NHRC team will arrive in Bhubaneswar on Monday to probe the lynching of GRP constable Soumya Ranjan Swain (32) at Baliana on May 7.

The NHRC team comprising two officials Rajendra Singh and Avinash Kumar will conduct the spot inquiry and examine all persons concerned in connection with the case between Monday and Friday.

Sources said the Commission has already intimated the district magistrate, Bhubaneswar-Cuttack police commissioner and SP, Railway Cuttack about its visit to the capital city. The two officials are expected to examine family members of Soumya, the two young women who levelled molestation allegations against him, his friend Om Prakash Rout, eyewitnesses, people who recorded the videos of the crime and others. The officials are likely to question them at government guesthouse here.

Sources said the NHRC team may also hold discussions with police commissioner S Dev Datta Singh, DCP Jagmohan Meena, Baliana IIC, GRP SP, investigating officers of the case, police personnel present on the spot during the incident and doctors of Capital Hospital where Soumya's postmortem was conducted. The NHRC team has requested the authorities to provide them a language translator and one typist for recording the statements of the above persons.



Source: <https://www.orissapost.com/national-consultation-on-domestic-violence-concludes-at-nluo/>

National consultation on domestic violence concludes at NLUO

PNN Updated: June 1st, 2026, 09:46 IST in Metro, Top Stories

Bhubaneswar: National Law University Odisha (NLUO) successfully hosted a two-day national consultation of stakeholders on 'Enhancing Access to Justice for Women Victims of Domestic Violence by Rethinking Institutional Structures' at a City hotel.

The consultation brought together academicians, members of the judiciary, police officials, representatives from government departments, international organisations, civil society groups and legal practitioners from across the country with an aim to contribute to the development of a comprehensive protocol to enhance access to justice for women victims of domestic violence.

The programme was organised as part of 'Addressing Domestic Violence in Odisha through Institutionalised DV Response Protocols,' supported by Ministry of Foreign Affairs of the Kingdom of the Netherlands.

The event was held under the leadership of NLUO registrar Rangin Pallav Tripathy and associate professor, COE Suman Dash Bhattamishra, who are leading the project on domestic violence.

The consultation featured deliberations on various aspects of access to justice for victims of domestic violence through sessions focusing on empirical research, police response to victims, obstacles in collection and appreciation of evidence, review of institutional structures and community engagement, and legal aid and dispute resolution.

The event was graced by Additional Police DG (Crime Against Women and Children) Shyni S, and witnessed participation of distinguished scholars and experts.

Representatives of UNDP, UNICEF, National Human Rights Commission, State Women's Commission, Odisha Human Rights Commission, Law department, Biju Patnaik State Police Academy, Odisha Legal Services Authority, leading universities and civil society organisations also participated and contributed insights toward developing the protocol.

Source: <https://www.livelaw.in/amp/top-stories/supreme-court-issues-notice-to-union-on-pil-seeking-stronger-enforcement-of-disability-commissioners-recommendations-536465>

Supreme Court Issues Notice To Union On PIL Seeking Stronger Enforcement Of Disability Commissioners' Recommendations

By - Amisha Shrivastava Update: 2026-06-01 13:58 GMT

The Supreme Court today issued notice on a PIL seeking directions to strengthen the grievance redressal framework under the Rights of Persons with Disabilities Act, 2016 and ensure effective implementation of recommendations made by the Chief Commissioner and State Commissioners for Persons with Disabilities.

A bench of Justice Vikram Nath and Justice Prasanna B. Varale listed the plea on July 21, 2026.

The petition seeks directions to ensure effective implementation of recommendations issued by disability commissioners and to address deficiencies in the composition, resourcing and functioning of disability commissions across the country.

Under the Rights of Persons with Disabilities Act, the Chief Commissioner for Persons with Disabilities (CCPD) and State Commissioners for Persons with Disabilities (SCPDs) are the primary oversight and enforcement bodies for disability rights.

The petition contends that several statutory requirements governing these bodies are not being implemented in practice, resulting in an ineffective grievance redressal mechanism.

Sections 76 and 81 of the Act require authorities to act on recommendations issued by the disability commissioners within three months. If an authority declines to comply, it must communicate reasons for non-acceptance to the commissioner concerned as well as the aggrieved person.

The petition alleges that, in a large number of cases, authorities neither comply with the recommendations nor furnish reasons for non-compliance.

“To illustrate, as per official figures by the Union of India, between 2022 and 2024, only in 10-15% of the cases in which recommendations of the CGPD were not complied with, were the reasons given by the respondent for non-compliance. In such instances, the Disability Commissions, have been given the power to penalize such authorities under S., 93, but in practice, this provision is not being utilized to secure compliance with recommendations”, the plea states.

Relying on data disclosed by the Union Government in proceedings pending before the Supreme Court in Satendra Singh v. Union of India, the petition claims that recommendations of the CCPD frequently remain unimplemented and that the statutory provisions empowering commissioners to impose penalties are not being effectively used.

The plea also highlights that most state disability commissions lack online grievance portals, many do not

maintain functional websites, and advisory committees mandated under Sections 74(8) and 79(7) of the Act have not been constituted.

“At present, only 4 State Commissioners for Persons with Disabilities [SGPDs] have an online portal for registration of grievances. Further, 20 SCPDs do not have a functional website. Further, the RPwD Act envisions the appointment of Advisory Committees, consisting of domain experts, to assist the Disability Commissions [Section 74(8) qua the Chief Commissioner and Section 79(7) qua the State Commissions]. However, at present, neither the Chief Commissioner, nor any State Commissioner has an Advisory Committee as per publicly available information”, the plea states.

At the central level, the petitioner states that there has been no full-time Chief Commissioner since 2019 and that one of the two posts of Commissioner envisaged under Section 74(2) remains vacant. “What is envisioned as a panel of 3 members, therefore, has been reduced to only 1 full-time member”, the petition highlights.

The plea contends that the Office of the Chief Commissioner receives substantially lower funding than several other statutory commissions. It notes that the office received an allocation of mere ₹5.5 crore in the Union Budget 2025-26 and ₹6.5 crore for 2026-27.

“In the Union Budget 2025-26, several statutory and quasi judicial oversight bodies have received identifiable and earmarked allocations. The Central Information Commission has been allocated Rs. 42.49 crore, the National Human Rights Commission Rs. 75.53 crore, and the National Green Tribunal Rs. 52.68 crore for their institutional functioning. In sharp contrast, the Chief Commissioner for Persons with Disabilities received a paltry allocation of INR 5.5 Crore out of which only 4.54. Crore has been spent. Similarly, for the 2026-27 budgetary allocations, a sum of INR 6.5 Cr. has been allocated to the Disability Commissioner while other Commissions like National Commission for Scheduled Caste and National Commission for Scheduled Tribes have been allocated INR 40 Cr. and 43.36 Cr respectively”, the plea highlights.

The petition seeks guidelines to ensure effective and time-bound compliance with recommendations issued by disability commissioners and to provide consequences for non-compliance, including imposition of fines under Sections 89 and 93 of the RPwD Act.

It also seeks directions to fill the vacant post of Additional Commissioner in the Central Commission for Persons with Disabilities, constitute advisory committees under Sections 74(8) and 79(7) of the Act, and conduct an independent audit of the offices of the Chief Commissioner and State Commissioners to identify and remedy infrastructural deficiencies.

Advocate Rahul Bajaj along with Advocate on Record Talha Abdul Rahman represented the petitioner.

Source: <https://indialegallive.com/constitutional-law-news/courts-news/supreme-court-issues-notice-on-plea-seeking-strengthened-grievance-redressal-under-rpwd-act/>

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Supreme Court issues notice on plea seeking strengthened grievance redressal under RPWD Act
By chayanika.indialegal - June 1, 2026

The Supreme Court on Monday issued notice on a Public Interest Litigation (PIL) seeking directions for strengthening the grievance redressal architecture under the Rights of Persons with Disabilities (RPWD) Act, 2016, and ensuring effective enforcement of recommendations issued by the Chief Commissioner for Persons with Disabilities (CCPD) and State Commissioners for Persons with Disabilities (SCPDs).

The Bench of Justice Vikram Nath and Justice Prasanna B Varale took cognisance of the plea and listed the matter for further hearing on July 21, 2026.

The petition raised concerns over alleged systemic gaps in the implementation of statutory mandates under the RPWD Act and deficiencies in the institutional functioning of disability rights commissions across India.

Under the RPWD Act, the CCPD and SCPDs function as quasi-judicial statutory authorities entrusted with oversight, monitoring compliance, and adjudicating grievances relating to disability rights. The statutory scheme under Sections 76 and 81 mandates that authorities concerned must act on recommendations issued by these commissions within a prescribed period of three months. In case of non-compliance, the concerned authority is required to communicate reasons for refusal both to the commission and the aggrieved person.

The petition alleged that this statutory framework was not being effectively operationalised in practice, leading to a persistent compliance deficit. It claimed that in a significant number of cases, authorities neither implemented the recommendations nor furnished reasoned orders explaining non-acceptance, thereby undermining procedural accountability and due process safeguards envisaged under the legislation.

Relying on official data of the Union Government and material placed in proceedings in *Satendra Singh vs Union of India*, the plea stated that between 2022 and 2024, reasons for non-compliance were furnished in only about 10–15 per cent of cases where recommendations of the Chief Commissioner were not followed. It further contended that although the Act empowered disability commissioners to impose penalties under Section 93 for non-compliance, this coercive enforcement mechanism was rarely invoked, resulting in weak statutory compliance.

The PIL also highlighted alleged infrastructural and institutional deficiencies in State Disability Commissions, including the absence of functional grievance redressal systems and inadequate digital infrastructure. It stated that only four State Commissioners currently have operational online grievance portals, while nearly 20 SCPDs do not maintain functional websites, thereby restricting access to rights-based remedies and limiting transparency in adjudicatory processes.

The petition further submitted that mandatory Advisory Committees envisaged under Sections 74(8) and 79(7) of the RPwD Act, intended to provide expert assistance to disability commissions, have not been constituted in most jurisdictions, thereby affecting informed decision-making and technical capacity within these statutory bodies.

At the central level, the plea pointed out that the office of the Chief Commissioner had reportedly been functioning without a full-time incumbent since 2019. It further noted that one of the two posts of Commissioners under Section 74(2) remained vacant, effectively reducing the statutory panel strength from three members to a single functioning full-time member, thereby impairing institutional capacity.

The petition also raised concerns regarding inadequate budgetary allocation for disability rights institutions. It highlighted that the Office of the Chief Commissioner received Rs 5.5 crore in the Union Budget 2025–26 and Rs 6.5 crore in 2026–27, which was significantly lower in comparison to allocations made to other statutory and quasi-judicial bodies such as the National Human Rights Commission, National Green Tribunal, and commissions for Scheduled Castes and Scheduled Tribes. The plea contended that such disparities in fiscal provisioning adversely impacted the effective discharge of statutory functions.

In light of these alleged deficiencies, the petition sought judicial directions for mandatory and time-bound compliance with recommendations issued by disability commissioners, along with enforcement mechanisms, including penalties under Sections 89 and 93 of the RPwD Act in cases of non-compliance. It further prayed for filling of vacant posts within the Chief Commissioner's office, constitution of Advisory Committees as mandated under the statute, and an independent institutional audit of both central and state disability commissions to identify structural and infrastructural gaps.



Source: <https://timesofindia.indiatimes.com/india/cbse-crisis-deepens-student-data-exposed-say-cyber-activists/articleshow/131452325.cms>

CBSE crisis deepens: Student data exposed, say cyber activists
Manash Pratim Gohain TNN | Jun 2, 2026, 04.57 AM IST

NEW DELHI: Fresh allegations of massive cybersecurity lapses, data exposure and administrative failures have deepened the controversy surrounding CBSE's On Screen Marking (OSM) system, with activists now approaching National Human Rights Commission (NHRC) for urgent intervention to protect students' educational rights, amid continuing disruptions in the board's post-exam processes.

The latest row erupted after independent developers and ethical hackers publicly claimed that sensitive student data, scanned answer sheets and question papers linked to CBSE's digital evaluation infrastructure were exposed online because of serious security vulnerabilities. Android developer Sidharth posted on X: "Almost every single OnMark portal built by EduTek is fundamentally insecure, and CBSE is lying to you about the safety of student data. We found default passwords, URL-based RCEs, and raw MD5 hashes. Millions of students are at risk."

Separately, 19-year-old software engineer Nisarga Adhikary alleged on X that CBSE-linked storage systems had been left openly accessible online. "CBSE people didn't configure their AWS bucket (a public cloud storage container) properly and now we can paginate & enumerate all their media which has 2026 answer sheets & question papers," he said, claiming "anyone on the internet can download any scanned booklet".

Earlier, Adhikary had claimed that he had breached parts of CBSE's digital evaluation infrastructure and flagged alleged security vulnerabilities linked to the OnMark portal.

However, CBSE on Sunday said vulnerabilities detected in the portal operated by its service provider had been "contained".

Source: <https://www.livelaw.in/amp/lawschool/news/national-consultation-on-enhancing-access-to-justice-for-women-victims-of-domestic-violence-concludes-at-nlu-odisha-536473>

National Consultation On Enhancing Access To Justice For Women Victims Of Domestic Violence Concludes At NLU Odisha

By - Law School Correspondent Update: 2026-06-01 14:34 GMT

National Law University Odisha (NLUO) hosted a National Consultation titled “Enhancing Access to Justice for Women Victims of Domestic Violence by Rethinking Institutional Structures” on May 30 and 31, 2026, at The Crown, Bhubaneswar. The stakeholders' consultation brought together leading academicians, members of the judiciary, police officials, representatives of government departments, international organisations, civil society groups, and legal practitioners from across the country to contribute towards the development of a comprehensive protocol aimed at enhancing access to justice for women victims of domestic violence.

The consultation was organised as part of the project “Addressing Domestic Violence in Odisha through Institutionalised DV Response Protocols”, supported by the Ministry of Foreign Affairs of the Kingdom of the Netherlands.

The event was organised under the leadership of Prof. (Dr.) Rangin Pallav Tripathy, Registrar, National Law University Odisha, and Dr. Suman Dash Bhattamisra, Associate Professor and Controller of Examinations, National Law University Odisha, who are leading the project on domestic violence. During the inaugural session, they highlighted the work undertaken by the research team over the last two and a half years under the project in 30 districts of Odisha.

The consultation programme witnessed deliberations on various aspects of access to justice for victims of domestic violence through sessions focused on Empirical Research in Domestic Violence, Police Response to Victims, Obstacles in Collection and Appreciation of Evidence in Matters of Domestic Violence, Reviewing Institutional Structures for and Community Engagement, Legal Aid and Resolution of Domestic Violence. Each session provided a platform for experts to discuss existing policies, institutional mechanisms, and challenges faced by women victims of domestic violence in accessing justice. Participants identified key gaps in the current system from the perspective of different stakeholders and deliberated on possible solutions to address them.

The event was graced by Smt. Shyni S., IPS, ADGP (CAW & CW), and witnessed the participation of distinguished scholars and experts from various parts of India.

Representatives of UNDP, UNICEF, National Human Rights Commission, the State Women's Commission, Odisha Human Rights Commission, Law Department, Biju Patnaik State Police Academy, Odisha Legal Service Authorities, leading universities, and civil society organisations also actively participated in the discussions and contributed valuable insights towards the development of the protocol.

The programme was coordinated by a team of Project Managers comprising Amlanjyoti Rout, Tanmaya Das,

Manmeet Singh Arora, Raj Kishor Panda, and Sudhansu Bhusan Maharana, whose efforts ensured the smooth conduct of the consultation.

Source: <https://odishatv.in/odisha/balianta-soumya-ranjan-murder-case-nhrc-team-begins-probe-former-iic-appears-before-human-rights-panel-11896246/amp>

Balianta Soumya Ranjan murder case: NHRC team begins probe; former IIC appears before human rights panel

The NHRC has intensified its probe into the Balianta mob violence case linked to the death of GRP constable Soumya Ranjan Swain. A two-member team began an extensive inquiry, examining police action, witness accounts and alleged lapses.

01 Jun 2026 15:40 IST

Suranjan Mishra

The National Human Rights Commission (NHRC) on Monday intensified its investigation into the alleged 'mob violence' case that led to the death of GRP constable Soumya Ranjan Swain in Balianta on the outskirts of Bhubaneswar.

Acting on a complaint filed before the Commission, a two-member NHRC team launched a detailed inquiry into the incident and its aftermath. The NHRC delegation arrived in Bhubaneswar earlier in the day and is scheduled to stay in Odisha from June 1 to June 6 to conduct an extensive investigation.

The team is expected to examine multiple aspects of the case, including the circumstances leading to the violence, the response of law enforcement agencies, and allegations of negligence by the police.

It is said that, as part of the inquiry, notices have been issued to senior police officials, including the Twin City Police Commissioner, the Deputy Commissioner of Police (DCP), and Home Department OSD Dayal Gangwar, directing them to appear before the Commission.

The panel is also expected to record statements from witnesses, family members of the deceased Soumya Ranjan, and other individuals connected to the case. Investigators are likely to scrutinise viral social media videos related to the fatal incident, statements made by the victim constable, if available on record, and accounts provided by eyewitnesses.

Sources indicate that the NHRC team may also examine whether any lapses or delays on the part of the police contributed to the escalation of the situation.

In a significant development today, former Balianta Police Station Inspector-in-Charge (IIC) Anil Kumar Parida appeared before the NHRC team. Following the controversy surrounding the Balianta incident, Parida was transferred from his post and assigned to the Office of the Police Commissioner.

The Commission's findings are expected to shed light on the sequence of events, the role of police authorities, and whether any human rights violations occurred during or after the incident. The outcome of the detailed inquiry could have important implications for accountability and future action by the concerned authorities.

However, no comments were received from the NHRC team in this regard.



Source: <https://www.prameyanews.com/nhrc-team-arrives-in-bhubaneswar-to-probe-constable-soumyaranjan-swain-murder-case>

NHRC team arrives in Bhubaneswar to probe Constable Soumyaranjan Swain Murder case

A two-member team from the National Human Rights Commission (NHRC) has arrived in Bhubaneswar to conduct a detailed investigation into the widely discussed murder case of constable Soumyaranjan Swain

Published By : Bratati Baral | June 1, 2026 4:49 PM

Bhubaneswar, June 1: A two-member team from the National Human Rights Commission (NHRC) has arrived in Bhubaneswar to conduct a detailed investigation into the widely discussed murder case of constable Soumyaranjan Swain. The team, comprising Rajendra Singh and Avinash Kumar, will carry out a five-day inquiry until June 5.

As part of the investigation, the NHRC officials will first visit the crime scene before questioning key police authorities, including the Police Commissioner, the DCP of Bhubaneswar Urban Police District (UPD), the Superintendent of Police of the Government Railway Police (GRP), the Officer-in-Charge of Baliana Police Station, and the investigating officer handling the case.

The inquiry is also expected to examine allegations that Soumyaranjan was subjected to personal servitude at the residence of a senior IPS officer. Sources indicate that the concerned IPS officer may also be questioned by the NHRC team.

Officials responsible for law-and-order management and police deployment on the day of the incident will be summoned for questioning. In addition, doctors from Capital Hospital and those involved in the post-mortem examination will provide details regarding Soumyaranjan's medical condition and the cause of his death.

The NHRC team will record statements from human rights activist and petitioner Bhajaman Biswal, members of Soumyaranjan's family, the two women who had levelled misconduct allegations against him, and his friend Om Prakash Rout. Local media representatives may also be called if their testimony is considered necessary.

The inquiry proceedings will be conducted at a government guest house or circuit house. Authorities have been directed to submit all relevant reports and documents related to the case to the NHRC team at the earliest.

The investigation is expected to shed further light on the circumstances surrounding the death of the constable and address concerns raised by various stakeholders regarding the handling of the case.



Source: <https://www.orissapost.com/nhrc-team-in-city-to-probe-baliana-lynching/>

NHRC team in City to probe Baliana lynching

Post News Network Updated: June 1st, 2026, 22:22 IST in Metro, Top Stories

Bhubaneswar: A two-member team of the National Human Rights Commission (NHRC) arrived here Monday to intensify its probe into the sensational mob lynching of GRP constable Soumya Ranjan Behera on the outskirts of the City May 7. According to reports, the NHRC took cognisance of the incident and registered a case May 8.

The NHRC team will remain in the City from June 1 to 6 to conduct a detailed inquiry into the incident. As part of the investigation, the team held discussions with former Baliana IIC Anil Kumar Parida and is expected to interact with other officials and stakeholders connected to the case.

According to sources, the NHRC team is likely to examine the police response and reaction time after they were alerted about the incident. The inquiry may also focus on the circumstances under which police personnel allegedly failed to protect Soumya despite being present at the scene, as purportedly seen in viral videos.

These concerns were raised by Soumya's parents in their complaint to the NHRC. The NHRC officials are also likely to hold discussions with Police Commissioner S Dev Datta Singh, Bhubaneswar DCP Jagmohan Meena, the GRP SP and other senior officials in connection with the case.

They are also expected to interact with the two women involved in the incident. Sources said the NHRC team will examine all aspects of the case and is likely to meet Soumya's family as well as other individuals connected to the incident as part of its inquiry.

Source: https://www.odisharay.com/pages/single_page.php?id=55097

NHRC intensifies probe into Baliana constable death case; former IIC appears before Human Rights panel
Bhubaneswar(01/06/2026) By Ishani Chhatoraj

The National Human Rights Commission (NHRC) has stepped up its investigation into the high-profile Baliana mob violence case that resulted in the death of Government Railway Police (GRP) constable Soumya Ranjan Swain. A two-member NHRC inquiry team began an extensive on-ground probe on Monday, examining the circumstances surrounding the incident, the police response, and allegations of administrative lapses. The commission's visit comes amid growing public concern over the incident, which has drawn significant attention across Odisha.

The NHRC team is conducting a comprehensive fact-finding exercise to determine whether there were any violations of human rights and whether law enforcement authorities acted in accordance with established procedures.

As part of the inquiry, the former Inspector-in-Charge (IIC) of Baliana police station appeared before the NHRC panel and recorded his statement.

Sources familiar with the investigation said the panel sought detailed information regarding the sequence of events leading to the violence, the measures taken by police personnel on the day of the incident, and the subsequent handling of the case.

The NHRC team is also interacting with senior police officials, local residents, eyewitnesses, and family members connected to the case.

Investigators are reportedly reviewing official records, police reports, communication logs, and other relevant documents to assess whether there were any shortcomings in crowd control, intelligence gathering, or emergency response mechanisms.

Constable Soumya Ranjan Swain lost his life during a violent confrontation involving a mob in the Baliana area on the outskirts of Bhubaneswar.

The incident had triggered widespread outrage and raised questions about the safety of police personnel while performing their duties.

Following the tragedy, the Odisha Police launched its own investigation and initiated action against those allegedly involved in the violence.

The NHRC's intervention followed concerns raised over the circumstances surrounding the constable's death and demands for an independent examination of the incident.

The commission had earlier taken cognisance of reports related to the case and decided to conduct a field inquiry to gather first-hand information.

Officials said the inquiry team would continue collecting evidence and recording statements over the next few days.

The findings of the investigation will be compiled into a report and submitted to the commission for further action.

The NHRC probe is expected to focus not only on the events that led to the death of the constable but also on broader issues relating to law enforcement preparedness, accountability, and protection of human rights during public disturbances.

The outcome of the commission's investigation is likely to play a significant role in determining whether additional recommendations or corrective measures are required to prevent similar incidents in the future.

Source: <https://shekhawatilive.com/sikar/sikar-rajasthan-sampark-portal-review-meeting-ashish-modi/cid18243346.htm>

Sikar News (सीकर समाचार)

Sikar News : राजस्थान संपर्क पोर्टल मामलों के त्वरित निस्तारण के निर्देश

ByNews Desk

जून 1, 2026

सीकर जिला कलेक्टर आशीष मोदी की अध्यक्षता में सोमवार को जिला स्तरीय अधिकारियों की साप्ताहिक समीक्षा बैठक आयोजित हुई। बैठक में राज्य सरकार की फ्लैगशिप योजनाओं, राजस्थान संपर्क पोर्टल, वंदे गंगा जल संरक्षण जन अभियान और हरियालो राजस्थान अभियान सहित विभिन्न योजनाओं की प्रगति की समीक्षा की गई।

जिला कलेक्टर ने अधिकारियों को निर्देश दिए कि राजस्थान संपर्क पोर्टल पर दर्ज सभी शिकायतों और प्रकरणों का समयबद्ध, गुणवत्तापूर्ण और प्रभावी निस्तारण सुनिश्चित किया जाए, ताकि शिकायतकर्ताओं की संतुष्टि में लगातार सुधार हो सके।

लंबित प्रकरणों को प्राथमिकता से निपटाने के निर्देश

बैठक में जिला कलेक्टर ने मुख्यमंत्री कार्यालय, राष्ट्रीय मानवाधिकार आयोग, राज्य मानवाधिकार आयोग और लोकायुक्त कार्यालय से संबंधित लंबित मामलों के शीघ्र निस्तारण के निर्देश दिए। उन्होंने कहा कि सभी विभाग लंबित मामलों को प्राथमिकता से निपटाएं और निर्धारित समयसीमा में जवाब प्रस्तुत करना सुनिश्चित करें।

दांतारामगढ़ में होगी प्रगतिशील किसानों की कार्यशाला

जिला कलेक्टर ने कृषि विभाग के उपनिदेशक को निर्देश दिए कि 3 जून को दांतारामगढ़ पंचायत समिति में आयोजित होने वाली प्रगतिशील किसानों की कार्यशाला की सभी तैयारियां समय रहते पूरी कर ली जाएं।

उन्होंने कहा कि कार्यशाला के माध्यम से किसानों को आधुनिक कृषि तकनीकों और नवाचारों की जानकारी दी जाएगी।

Source: <https://www.bhaskar.com/amp/local/uttar-pradesh/sonbhadra/bijpur/news/bijpur-police-arrests-interstate-gang-members-wanted-fraud-loot-138082168.html>

बीजपुर पुलिस ने अंतरराज्यीय गैंग के 2 सदस्य पकड़े:फर्जीवाड़े और लूट के मामलों में थे वांछित
राम जियावन गुप्ता | बीजपुर, सोनभद्र 16 घंटे पहले

बीजपुर पुलिस ने अंतरराज्यीय आपराधिक गिरोह के दो सदस्यों को गिरफ्तार किया है। ये सदस्य फर्जीवाड़े और लूट के मामलों में वांछित थे। पुलिस ने यह कार्रवाई थाना बीजपुर में दर्ज गंभीर धाराओं के मुकदमों के अनुपालन में की है। पुलिस अधीक्षक सोनभद्र अभिषेक वर्मा के निर्देश पर जिले में वांछित अपराधियों की धर-पकड़ के लिए विशेष अभियान चलाया जा रहा है।

इसी क्रम में, थाना बीजपुर पुलिस ने इन आरोपियों को गिरफ्तार किया। ये आरोपी थाना बीजपुर में दर्ज मुकदमा संख्या 2735/26 के तहत भारतीय दंड संहिता की धारा 392, 411, 419, 420, 467, 468 और 471 के अंतर्गत वांछित थे। इन्हें अंतरराज्यीय गिरोह का सक्रिय सदस्य बताया जा रहा है।

पुलिस टीम ने 1 जून 2026 की सुबह करीब 05:39 बजे सिरसोती (मध्य प्रदेश-उत्तर प्रदेश सीमा) से 100 मीटर पहले बीजपुर मार्ग पर घेराबंदी कर दोनों आरोपियों को गिरफ्तार किया। गिरफ्तारी के दौरान सर्वोच्च न्यायालय और राष्ट्रीय मानवाधिकार आयोग के निर्धारित दिशा-निर्देशों का पालन सुनिश्चित किया गया।

गिरफ्तार आरोपियों की पहचान प्रदीप जायसवाल (उम्र 33 वर्ष), पुत्र जवाहर जायसवाल, निवासी गनियारी रोड, थाना बैढ़न, जिला सिंगरौली (मध्य प्रदेश) और श्रीदेव साकेत उर्फ देवा (उम्र 26 वर्ष), पुत्र स्व. रामजी साकेत, निवासी जायका होटल के पीछे, गनियारी, वार्ड नंबर 41, थाना बैढ़न, जिला सिंगरौली (मध्य प्रदेश) के रूप में हुई है।

आरोपियों को गिरफ्तार करने वाली पुलिस टीम में उप-निरीक्षक सुरेन्द्र सिंह, उप-निरीक्षक दीनानाथ राम, आरक्षी चन्दन यादव, रिकूट आरक्षी निखिल उपाध्याय और रिकूट आरक्षी साहिल श्रीवास्तव शामिल थे। गिरफ्तारी के बाद विधिक कार्यवाही पूरी कर दोनों आरोपियों को माननीय न्यायालय में पेश किया गया।

बीजपुर पुलिस की इस कार्रवाई से क्षेत्र में सक्रिय अपराधियों में हड़कंप है। पुलिस प्रशासन ने स्पष्ट किया है कि अंतरराज्यीय गिरोहों के खिलाफ आगे भी सख्त कानूनी कार्रवाई जारी रहेगी।

Source: [https://www.pib.gov.in/PressReleasePage.aspx?](https://www.pib.gov.in/PressReleasePage.aspx?PRID=2267658®=3&lang=2)

[PRID=2267658®=3&lang=2](https://www.pib.gov.in/PressReleasePage.aspx?PRID=2267658®=3&lang=2)

एनएचआरसी, इंडिया का स्नातकोत्तर स्तर के छात्रों के लिए 4-सप्ताह का व्यक्तिगत ग्रीष्मकालीन इंटरशिप कार्यक्रम - 2026 आज नई दिल्ली में शुरू प्रविष्टि तिथि: 01 JUN 2026 6:11PM by PIB Delhi

इस कार्यक्रम का उद्घाटन करते हुए, अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यन ने मानवाधिकारों की स्थायी विरासत पर प्रकाश डाला, जबकि कृषि, औद्योगिक और डिजिटल क्रांतियों ने मानव जीवन बदल दिया है

सदस्य न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी ने कहा कि देश की एकता को सुदृढ़ बनाने में ज्ञान, युवा शक्ति का पूरक होता है।

सदस्य, श्रीमती विजया भारती सयानी ने मूल्य-आधारित शिक्षा और व्यक्तिगत विकास में इंटरशिप की भूमिका पर जोर दिया।

महासचिव, श्री भरत लाल ने कहा कि इंटरशिप का उद्देश्य मानवाधिकारों, मानवीय मूल्यों और सामाजिक दायित्व के प्रति समर्पित नेतृत्व की नई पीढ़ी तैयार करना

21 राज्यों/केन्द्र शासित प्रदेशों के 40 संस्थानों और विभिन्न क्षेत्रों का प्रतिनिधित्व करने वाले 100 छात्रों को 1,668 से अधिक आवेदकों में से चुना गया

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), इंडिया का चार-सप्ताह का प्रतिष्ठित 'ग्रीष्मकालीन इंटरशिप कार्यक्रम' (एसआईपी) 2026 आज नई दिल्ली स्थित उसके मुख्यालय में शुरू हुआ। इस कार्यक्रम का उद्देश्य स्नातकोत्तर स्तर के विद्यार्थियों के बीच मानवाधिकारों के प्रति जागरूकता बढ़ाना है। इस कार्यक्रम के लिए विभिन्न शैक्षणिक विषयों से प्राप्त 1,668 आवेदनों में से 21 राज्यों एवं केन्द्र शासित प्रदेशों के 40 शैक्षणिक संस्थानों से 100 विद्यार्थियों का चयन किया गया है। इनमें कानून, समाज विज्ञान, सामाजिक कार्य, मनोविज्ञान, पत्रकारिता, जेंडर स्टडीज़, डिजिटल ह्यूमैनिटीज़ और अंतर्राष्ट्रीय संबंध जैसे विषयों के विद्यार्थी शामिल हैं।

कार्यक्रम का उद्घाटन करते हुए, भारत के न्यायमूर्ति वी. रामासुब्रमण्यन ने कहा कि यद्यपि कृषि, औद्योगिक और डिजिटल क्रांतियों ने मानव जीवन को परिवर्तित कर दिया है, फिर भी स्वतंत्रता, समानता और बंधुत्व जैसे मूल्यों की स्थायी प्रकृति पूरे विश्व में अपरिवर्तित बनी हुई है। यह मानवाधिकारों और मानवीय मूल्यों के महत्व को दर्शाता है। उन्होंने कहा कि यद्यपि अनेक छात्र प्रारंभ में अपने शैक्षणिक प्रोफाइल को सुदृढ़ बनाने के उद्देश्य से इंटरशिप प्राप्त करना चाहते हैं, परंतु इसकी वास्तविक महत्ता ज्ञान अर्जित करने, अपने दृष्टिकोण का विस्तार करने तथा समाज की गहन समझ विकसित करने में निहित है।

न्यायमूर्ति वी. रामासुब्रमण्यन ने कहा कि इंटरनों का चयन 'मिनी इंडिया' का प्रतिनिधित्व करता है। इसका उद्देश्य विभिन्न पृष्ठभूमियों से आने वाले छात्रों को एक साथ लाना और उनमें मानवाधिकार चेतना के बीज बोना है, ताकि वे भविष्य में अपने चरित्र और आचरण के माध्यम से एक अधिक विकसित और संवेदनशील समाज के निर्माण में योगदान दे सकें। उन्होंने प्रशिक्षकों को इस इंटरशिप का भरपूर लाभ उठाने के लिए प्रोत्साहित किया, जिसे विशेष रूप से उन्हें कक्षाओं और डिजिटल स्रोतों से परे सीखने के अवसर प्रदान करने के लिए तैयार किया गया है। उन्होंने कहा कि यदि इस इंटरशिप के बाद कुछ छात्र भी मानवाधिकारों के प्रति अधिक सहानुभूति, जागरूकता और प्रतिबद्धता के साथ उभरते हैं, तो यह कार्यक्रम अपने उद्देश्य को प्राप्त कर लेगा।

अपने संबोधन में, न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी ने कहा कि यह इंटरशिप विभिन्न क्षेत्रों से आए छात्रों को एक मंच पर लाती है, जिससे उन्हें संस्कृतियों, भावनाओं और विचारों के आदान-प्रदान का अवसर मिलता है तथा वे स्वयं को नए दृष्टिकोण से पहचान सकते हैं। उन्होंने कहा कि देश की एकता को मज़बूत करने में ज्ञान, युवा शक्ति का पूरक होता है। उन्होंने आशा व्यक्त की कि कार्यक्रम के दौरान विशेषज्ञों के साथ बातचीत से प्रशिक्षकों को बहुमूल्य जानकारी और गहरी समझ की प्राप्ति होगी तथा उन्होंने उन्हें उन लोगों की आवाज़ बनने के लिए प्रोत्साहित किया जो मौन हैं।

एनएचआरसी की सदस्य श्रीमती विजया भारती सयानी ने कहा कि भारत में मानवाधिकार और मानवीय मूल्य अलग-अलग अवधारणाएँ नहीं हैं। उन्होंने 'वसुधैव कुटुम्बकम्' तथा 'सर्वे भवन्तु सुखिनः' जैसे प्राचीन भारतीय सिद्धांतों का उल्लेख करते हुए बताया कि आधुनिक कानूनी ढाँचे के विकसित होने से बहुत पहले ही भारतीय संस्कृति और जीवन-मूल्यों में मानवाधिकारों की भावना निहित रही है। उन्होंने कहा कि इस इंटरशिप को केवल एक शैक्षणिक अभ्यास के रूप में नहीं, बल्कि मूल्य-आधारित शिक्षा और व्यक्तिगत विकास के अवसर के रूप में देखा जाना चाहिए। उन्होंने इस बात पर जोर दिया कि मानवाधिकार

केवल कानूनी प्रावधानों तक सीमित नहीं हैं, बल्कि वे हमारे दैनिक व्यवहार और दूसरों के प्रति संवेदनशीलता एवं सहानुभूति में भी प्रतिबिंबित होते हैं। उन्होंने कहा कि आज के तेजी से बदलते विश्व में तकनीकी उन्नति और आर्थिक प्रगति निस्संदेह आवश्यक हैं, किन्तु मूल्यों से रहित विकास कभी भी वास्तव में न्यायपूर्ण समाज का निर्माण नहीं कर सकता। उन्होंने प्रशिक्षुओं को यह भी प्रेरित किया कि वे इस कार्यक्रम को जिम्मेदार नागरिक के रूप में स्वयं को समृद्ध और विकसित करने के अवसर के रूप में अपनाएँ।

इससे पूर्व अपने संबोधन में, एनएचआरसी, इंडिया के महासचिव श्री भरत लाल ने इस बात पर बल दिया कि एनएचआरसी युवाओं के बौद्धिक और नैतिक विकास में महत्वपूर्ण निवेश कर रहा है। इसके लिए आयोग अपने व्यक्तिगत तथा ऑनलाइन इंटरनेट कार्यक्रमों का विस्तार कर रहा है, ताकि देश के दूर-दराज़ क्षेत्रों सहित सभी विद्यार्थियों तक इसकी पहुँच सुनिश्चित की जा सके। उन्होंने बताया कि इस इंटरनेट का मुख्य उद्देश्य ऐसी नई पीढ़ी के नेतृत्व का निर्माण करना है, जो मानवाधिकारों, मानवीय मूल्यों और सामाजिक उत्तरदायित्व के प्रति समर्पित हो। उन्होंने कहा कि आज के युवाओं पर मानवाधिकारों, लोकतांत्रिक स्वतंत्रताओं, समानता, न्याय, स्वतंत्रता और बंधुत्व जैसे आदर्शों की रक्षा और उन्हें आगे बढ़ाने की महत्वपूर्ण जिम्मेदारी है, जिनके लिए हमारे पूर्वजों ने अपने प्राणों का बलिदान दिया था। उन्होंने कहा कि जीवन केवल अपने बारे में सोचने तक सीमित नहीं है, बल्कि दूसरों, विशेषकर गरीबों और समाज के सबसे कमजोर वर्गों के प्रति संवेदनशील होने का नाम है। उन्होंने प्रशिक्षुओं को प्रेरित किया कि वे ज्ञान और समझ का प्रसार करके तथा मानवाधिकारों, मानवीय मूल्यों, सहानुभूति और करुणा को बढ़ावा देकर एवं उन्हें अपने जीवन में अपनाकर जीवन के उद्देश्य को सार्थक बनाएं।

इससे पूर्व, इंटरनेट कार्यक्रम का संक्षिप्त विवरण देते हुए एनएचआरसी, इंडिया के संयुक्त सचिव श्री समीर कुमार ने कहा कि प्रतिभागियों की व्यापक शैक्षणिक एवं संस्थागत विविधता ने इस कार्यक्रम के शिक्षण वातावरण को अत्यंत समृद्ध बनाया है और वह इसके अखिल भारतीय स्वरूप में प्रतिबिंबित होता है। उन्होंने इस बात पर जोर दिया कि किस तरह इस कार्यक्रम के संवादात्मक सत्र, समूह अनुसंधान परियोजनाएँ, किताबों की समीक्षा, भाषण प्रतियोगिताएँ और पुलिस थानों, तिहाड़ जेल, एसएचईओडब्ल्यूएस के बुजुर्गों के आश्रय-गृह और अन्य राष्ट्रीय आयोगों के शैक्षणिक भ्रमण, प्रशिक्षुओं की मानवाधिकार से जुड़े विभिन्न पहलुओं की समझ को गहरा करने के लिए तैयार किए गए हैं।

पीके/केसी/केपी/ डीके

Source: <https://www.jagran.com/odisha/bhubaneswar-nhrc-probes-grp-constable-soumya-swain-death-in-baliana-40259275.html>

बालीअंता सौम्य रंजन हत्याकांड: NHRC ने जांच तेज की, पूर्व IIC से हुई पूछताछ

By Sheshnath Rai

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राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भुवनेश्वर के बालीअंता में जीआरपी कांस्टेबल सौम्य रंजन स्वाई की मौत के मामले में जांच तेज कर दी है।

जागरण संवाददाता, भुवनेश्वर। भुवनेश्वर बालीअंता में जीआरपी कांस्टेबल सौम्य रंजन स्वाई की मौत से जुड़े कथित 'भीड़ हिंसा' मामले की जांच राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने तेज कर दी है।

आयोग के समक्ष दायर शिकायत पर कार्रवाई करते हुए एनएचआरसी की दो सदस्यीय टीम ने सोमवार से मामले की विस्तृत जांच शुरू कर दी।

एनएचआरसी का प्रतिनिधिमंडल सोमवार को भुवनेश्वर पहुंचा और 1 जून से 6 जून तक ओडिशा में रहकर मामले के विभिन्न पहलुओं की पड़ताल करेगा।

जांच के दौरान हिंसा की परिस्थितियों, पुलिस की कार्रवाई तथा पुलिस की कथित लापरवाही से जुड़े आरोपों की समीक्षा की जाएगी।

सूत्रों के अनुसार, आयोग ने ट्विन सिटी पुलिस आयुक्त, पुलिस उपायुक्त (डीसीपी) तथा गृह विभाग के ओएसडी दयाल गंगवार सहित वरिष्ठ पुलिस अधिकारियों को नोटिस जारी कर उनके समक्ष उपस्थित होने के निर्देश दिए हैं।

परिजनों का बयान होगा दर्ज

जांच टीम मृतक कांस्टेबल सौम्य रंजन स्वाई के परिजनों, प्रत्यक्षदर्शियों तथा मामले से जुड़े अन्य लोगों के बयान भी दर्ज करेगी।

इसके अलावा घटना से संबंधित वायरल सोशल मीडिया वीडियो, उपलब्ध रिकॉर्ड में दर्ज मृतक कांस्टेबल के बयान तथा चश्मदीनों के दावों की भी जांच की जाएगी।

सूत्रों का कहना है कि एनएचआरसी यह भी परखेगा कि कहीं पुलिस की ओर से किसी प्रकार की चूक या देरी तो नहीं हुई, जिससे स्थिति और अधिक गंभीर हो गई।

इस बीच, मामले में महत्वपूर्ण घटनाक्रम के तहत बालीअंता थाने के पूर्व प्रभारी निरीक्षक (आईआईसी) अनिल कुमार परिड़ा सोमवार को एनएचआरसी टीम के समक्ष पेश हुए।

बालीअंता घटना को लेकर विवाद के बाद परिड़ा का तबादला कर उन्हें पुलिस आयुक्त कार्यालय में तैनात किया गया था। आयोग की जांच रिपोर्ट से घटना के क्रम, पुलिस अधिकारियों की भूमिका तथा संभावित मानवाधिकार उल्लंघन के पहलुओं पर स्पष्टता आने की उम्मीद है।

माना जा रहा है कि जांच के निष्कर्ष जवाबदेही तय करने और आगे की कार्रवाई के लिए महत्वपूर्ण आधार बन सकते हैं। हालांकि, इस संबंध में एनएचआरसी टीम की ओर से कोई आधिकारिक टिप्पणी नहीं की गई है।

Source: <https://www.bhaskar.com/local/mp/dindori/news/dindori-nhrc-member-priyank-kanungo-meets-lahari-bai-dhan-dhanya-yojana-138084132.html>

Hindi NewsLocalMpDindoriDindori Visit: NHRC Member Priyank Kanungo Meets Lahari Bai | Dhan Dhanya Yojana

NHRC सदस्य बोले- दवाई, पढ़ाई, कमाई से रुकेगा धर्मांतरण:डिंडौरी में की समीक्षा बैठक, 'धन धान्य योजना' की ब्रांड एंबेसडर मिलने गांव पहुंचे डिंडौरी। 11 घंटे पहले

राष्ट्रीय मानव अधिकार आयोग (NHRC) के मेंबर प्रियंक कानूनगो सोमवार को एक दिन के दौरे पर डिंडौरी पहुंचे। उन्होंने कलेक्टर मीटिंग हॉल में पुलिस और सरकारी अफसरों के साथ बैठक की और विकास कामों का जायजा लिया। इसके बाद उन्होंने पत्रकारों से भी बातचीत की।

दौरे के दौरान प्रियंक कानूनगो बजाग इलाके के सिलपिंडी गांव पहुंचे। वहां उन्होंने 'धन धान्य योजना' की ब्रांड एंबेसडर लहरी बाई से मुलाकात की और उनके मिलेट्स बैंक (मोटे अनाज के बैंक) में रखे गए तरह-तरह के बीजों को देखा।

उन्होंने लहरी बाई के माता-पिता से भी बात की। बातचीत में लहरी बाई ने बताया कि उन्हें अभी तक पीएम (प्रधानमंत्री) आवास नहीं मिला है, जिस पर कानूनगो ने मौके पर ही सचिव को निर्देश दिए कि इनकी आईडी (ID) तुरंत अलग की जाए और इन्हें जल्द से जल्द पक्का मकान दिलाया जाए।

बच्चों की पढ़ाई और युवाओं के रोजगार पर बात

अफसरों के साथ बैठक में उन्होंने सरकारी स्कूलों, हॉस्टलों और आंगनबाड़ियों में बच्चों को मिलने वाली सुविधाओं और वजीफे (स्कॉलरशिप) की जानकारी ली। साथ ही उन्होंने महिला एवं बाल विकास विभाग की 'पंखिनी योजना' और बेरोजगार युवाओं को खुद का काम शुरू करवाने (स्वरोजगार) के लिए चलाई जा रही योजनाओं का हाल जाना।

पेसा एक्ट की ताकत

मीडिया से बात करते हुए प्रियंक कानूनगो ने कहा कि मध्य प्रदेश का 'पेसा एक्ट' आदिवासी समाज की संस्कृति, रहन-सहन और परंपराओं को बचाने के लिए बहुत मजबूत कानून है। हम सबको मिलकर इसके बारे में लोगों को जागरूक करना चाहिए। उन्होंने यह भी बताया कि देश के गृहमंत्री अमित शाह ने भी बीती 24 मई को इस कानून की जमकर तारीफ की थी।

धर्मांतरण को लेकर कड़े तैवर

उन्होंने आरोप लगाया कि ईसाई मिशनरियां छोटे सरकारी कर्मचारियों और अफसरों के साथ मिलकर काम कर रही हैं। लालच या पैसा देकर धर्म बदलवाना 'दोहरा पाप' है।

उन्होंने साफ किया कि पेसा कानून के तहत अब ग्राम सभाओं (गांव की बैठक) को यह पावर है कि अगर उनके गांव में कोई अवैध 'होम चर्च' चल रहा है या धर्म बदलवाने का खेल हो रहा है, तो वे इसके खिलाफ प्रस्ताव पास करके कलेक्टर और एसपी को सीधे शिकायत भेजें, जिस पर तुरंत एक्शन होगा।

उन्होंने बताया कि डिंडौरी में 75% लोगों के आयुष्मान कार्ड बन चुके हैं। जब गरीब को सही 'दवाई, पढ़ाई और कमाई' मिलने लगेगी, तो धर्म बदलवाने का यह धंधा अपने आप बंद हो जाएगा।

इतिहासकार वेरियर एल्विन पर बेहद गंभीर आरोप

प्रियंक कानूनगो ने एक पुराना जिक्र करते हुए गंभीर आरोप लगाए। उन्होंने कहा कि डिंडौरी में रहकर वेरियर एल्विन नाम के शख्स ने धर्म बदलवाने का जाल

पूर्वोत्तर भारत (नॉर्थ ईस्ट) तक फैलाया था।

उन्होंने आरोप लगाया कि एल्बिन देश के पहले प्रधानमंत्री के दोस्त थे और बच्चों के साथ गलत काम (बलात्कार) करने के आदतन अपराधी थे। कानूनगो ने यह भी कहा कि उनके मानने वाले आज भी स्कूल खोलकर बच्चों का शोषण करते हैं।



Source: <https://www.etvbharat.com/en/state/grp-constable-death-nhrc-officials-arrive-in-odishas-bhubaneswar-for-investigation-enn26060106219>

ETV Bharat / state

GRP Constable Death: NHRC Officials Arrive In Odisha's Bhubaneswar For Investigation

The officials are scheduled to stay in Bhubaneswar till June 5 to investigate the much-publicized case, reports Satyajit Raut.

By ETV Bharat English Team

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Bhubaneswar: Two National Human Rights Commission (NHRC) officials on Monday arrived in Odisha's Bhubaneswar to investigate the alleged 'mob violence' case that led to the death of GRP constable Soumya Ranjan Swain in Baliana on the outskirts of the city.

The officials are scheduled to stay in Bhubaneswar till June 5 to investigate the much-publicized case. Earlier, the officials arrived at Bhubaneswar airport from Delhi and went to the State Guest House. The team will visit the incident site for five days and question those present at the spot on the day Soumya was allegedly killed by a mob. In addition, they will question police officers, administrative officials and witnesses.

Soumya's father, mother and other family members, relatives and eyewitnesses are also scheduled to be questioned by the officials. As part of the inquiry, notices have been issued to senior police officials, including the Twin City Police Commissioner, the Deputy Commissioner of Police (DCP), and Home Department OSD Dayal Gangwar, directing them to appear before the Commission.

Similarly, notices have been given to an SI, an ASI and an OAPF personnel along with a constable of PCR 42 and two home guards who were suspended for dereliction of duty.

In addition, the two victims who filed the complaint of rape against Soumya on the day of the incident have also been asked to appear before the officials.

Human rights activist Bhajaman Biswal had filed a petition demanding an impartial investigation and action in the case which the Commission had as 'sad and heartbreaking'. The rights panel had directed the DGP and the Chief Secretary to submit an investigation report within two weeks and sought a report.

Sources indicate that the NHRC team may also examine whether any lapses or delays on the part of the police contributed to the escalation of the situation.

In a significant development today, former Baliana Police Station Inspector-in-Charge (IIC) Anil Kumar Parida appeared before the NHRC team. Following the controversy surrounding the Baliana incident, Parida was

transferred from his post and assigned to the Office of the Police Commissioner:



Source: <https://nhrc.nic.in/media/press-release/nhrc,-indias-4-week-in-person-summer-internship-programme-%E2%80%93-2026-for-postgraduate-level-students-begins-in-new-delhi-today>

NHRC, India's 4-week in-person Summer Internship Programme – 2026 for postgraduate-level students begins in New Delhi today

Press release

National Human Rights Commission

New Delhi: 1st June 2026

NHRC, India's 4-week in-person Summer Internship Programme – 2026 for postgraduate-level students begins in New Delhi today

Inaugurating the programme, Chairperson, Justice V. Ramasubramanian highlights the enduring legacy of human rights while agricultural, industrial and digital revolutions transformed human life

Member, Justice (Dr.) Bidyut Ranjan Sarangi says, knowledge complements youth power in strengthening the unity of the country

Member, Smt. Vijaya Bharathi Sayani underscores internship role in value-based learning and personal growth

Secretary General, Shri Bharat Lal says, objective of the internship is to create a new generation of leadership committed to human rights, human values and social responsibility

100 students representing 40 institutions and regional diversity across 21 states/ UT, shortlisted from over 1,668 applicants

The prestigious four-week Summer Internship Programme (SIP) 2026 of the National Human Rights Commission (NHRC), India began at its premises in New Delhi today. The programme aims to foster human rights awareness among postgraduate-level students. 100 students out of 1,668 applicants from diverse academic disciplines have been shortlisted for this programme across 40 institutions of 21 states/ union territories. They include the students of Law, Social Sciences, Social Work, Psychology, Journalism, Gender Studies, Digital Humanities and International Relations, among others.

Inaugurating the programme, NHRC, India Chairperson, Justice V. Ramasubramanian said that while agricultural, industrial and digital revolutions have transformed human life, the enduring nature of liberty, equality and fraternity remains unchanged all over the world, signifying the importance attached to human rights and values. He said that while many students initially seek internships to strengthen their academic profiles, the true value lies in acquiring knowledge, broadening perspectives and developing a deeper understanding of society.

Justice Ramasubramanian said that the selection of interns represents a 'Mini India' in an effort to bring together students from diverse backgrounds and sow in them the seeds of human rights consciousness to contribute to a more evolved society in the future through their character and conduct. He encouraged the interns to make the

best use of the internship, which has been curated specifically to provide them with learning beyond classrooms and digital sources. He said that if even a few students emerge from the internship with greater empathy, awareness and commitment towards human rights, the programme would achieve its purpose.

In his address, NHRC Member, Justice (Dr.) Bidyut Ranjan Sarangi said that the internship brings together students from diverse regions, providing them an opportunity for an exchange of cultures, feelings and understanding to rediscover themselves. He said that knowledge complements youth power in strengthening the unity of the country. He expressed hope that the interns would gain valuable knowledge and insights through interactions with experts during the programme and encouraged them to become voices for the voiceless.

NHRC Member, Smt. Vijaya Bharathi Sayani said that human rights and human values are not separate concepts in India. Quoting the ancient concepts of 'Vasudhaiva Kutumbakam' and 'Sarve Bhavantu Sukhinah', she traced the embodiment of human rights in the Indian culture and ethos long before the modern legal framework evolved. She urged that the internship should be viewed not merely as an academic exercise but as an opportunity for value-based learning and personal growth. She stressed that human rights are not limited to legal frameworks but are reflected in everyday conduct and empathy towards others. In today's rapidly changing world, technological advancement and economic progress are essential and development without values can never create a truly just society. She also encouraged the interns to use the programme as an opportunity to enrich themselves as responsible citizens.

Earlier, in his address, the NHRC, India Secretary General, Shri Bharat Lal emphasised that the NHRC is investing significantly in nurturing young minds both through its in-person and online internship programmes, which have been expanded to reach students across the country, including those in remote areas. He highlighted the objective of the internship to create a new generation of leadership committed to human rights, human values and social responsibility. He said that youth now carry a profound responsibility to protect and advance human rights, democratic freedoms of equality, justice, liberty and fraternity for which our predecessors sacrificed their lives. He noted how life is more about thinking about 'others' especially poor and most vulnerable and not just the individual self. He encouraged the interns to achieve this purpose of life by imparting knowledge and understanding and by promoting and practising human rights, values, empathy and compassion.

Before this, giving an overview of the internship programme, the NHRC, India Joint Secretary, Shri Samir Kumar said that the wide academic and institutional diversity has greatly enriched the learning environment of this programme and reflects its pan-India character. He highlighted how the programme's interactive sessions, group research projects, book reviews and declamation contests and field visits to Police Stations, Tihar Jail, SHEOWS' home for the elderly and other National Commissions are designed to deepen interns' understanding of various facets of human rights issues.